

**THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**Un-numbered Company Appeal (AT) (Insolvency) No. \_\_\_/2018**  
**(F.No.17/08/2018/NCLAT/UR/750)**

**In the matter of:**

The South Indian Bank Ltd. .... Appellant

Versus

Anuj Jain  
Resolution Professional for Jaypee  
Infratech Ltd. .... Respondent

Appearance: Shri Parag Maini, Advocate for the Appellant.

**06.09.2018**

As per the report of the Office, the original Power of Attorney was earlier shown and the petition for condonation of delay has been filed on 04.09.2018.

2. Considering these facts and the note of the Office, I find, the only defects which were earlier not cured by the Appellant were defect Nos.2 and 3, which has been subsequently cured. Hence, let the case be listed before the Hon'ble Bench on 07.09.2018 for hearing.

(Abni Ranjan Kumar Sinha)  
Registrar

Dictated and corrected by me.

(Abni Ranjan Kumar Sinha)  
Registrar